

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:6641
ANSWERED ON:10.05.2002
NEW INDIA ASSURANCE COMPANY
SHAMSHER SINGH DULLO

Will the Minister of FINANCE be pleased to state:

- (a) whether number of complaints have been received during the last three years from several quarters by the New India Assurance Company Ltd. against some of the employees having got employment in the company on the basis of fake and fabricated SC/ST certificates;
- (b) if so, the details thereof and action taken thereon;
- (c) whether some of such complaints are also being looked into by the National Commission for Scheduled Castes and Scheduled Tribes;
- (d) if so, the details thereof and the present status of each complaint;
- (e) the number of cases in which employees have been found guilty after Departmental enquiry in the last two years but no penalty has been imposed; and
- (f) the reason therefor and the time by which the final orders of panalty are likely to be passed by the Company ?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALA SAHEB VIKHE PATIL)

(a) to (d) Yes, Sir. The New India Assurance Company Ltd. have reported that they have received 14 complaints from All India General Insurance SC/ST Employees Welfare Association; 11 complaints from All India General Insurance SC/ST Parishad; one complaint from All India SC/ST General Insurance Employees Welfare Association and two complaints from National Commission for SC/ST. All these cases have been referred to the respective District Collectors for caste verification. National Commission for SC/ST have also been requested to issue necessary instructions to the concerned District Collectors.

(e) & (f) Four employees were found to have submitted bogus caste certificates. These employees have been issued chargesheet. The final orders would be issued on conclusion of departmental proceedings and issue of cancellation of caste certificates by the respective District Collectors. Therefore, no definite time frame could be envisaged.